

reserve forest areas to ensure the settlement of Jhumias and Agricultural Labourers; and

(b) if so, the action taken by the Government in this regard;

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (CAPT. JAI NARAYAN PRASAD NISHAD) : (a) and (b). No proposal from the Government of Tripura to dereserve the protected forest areas and a part of reserve forest areas for settlement of Jhumias and agricultural labourers is pending with this Ministry. However, a proposal was received for settlement of Tribal Jhumias in 1983 and accordingly dereservation of 67.70 ha. of forest land was approved by Government of India in 1987.

#### Compensation to 1984 Riots Victims

626. SHRI RAJIV PRATAP RUDY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government have paid Rs.84.61 crore as compensation to the next of kin of those killed in the 1984 riots;

(b) if not, the reasons for undue delay in disbursement of compensation claims; and

(c) the time by which all such claims are likely to be settled?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) to (c). The High Court of Delhi in Civil Writ Petition No.1429/96 on 5th July, 1996 directed the Government of NCT of Delhi that widows and families of persons who lost their lives in 1984 riots at Delhi be paid a sum of Rs.3.5 lakhs (Rs. 2 lakhs with interest quantified at Rs.1.5 lakhs) after adjusting the amount, if any, paid to them as ex-gratia grant or compensation. The High Court further directed the State to constitute a committee to disburse the amount of compensation quantified as above after their proper identification within the period of four months.

In pursuance of the said directions of the Court, the Government of NCT of Delhi had constituted a committee under the Chairmanship of Deputy Commissioner, Delhi for scrutiny of all the claims presented in this regard.

Since many of the claimants were staying outside Delhi and had not submitted their applications, the Government of NCT of Delhi prayed to High Court for extending the time limit for implementation of its order. The High Court has extended the time limit by four months i.e. upto 5.3.97. Accordingly, the Government of NCT of Delhi has extended the last date for receipt of claims upto 30.11.1996.

#### Assessment Report on Worli-Bandra Link

627. SHRI SHARAD PAWAR : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the Government have received

Environment Impact Assessment report on Worli-Bandra link project from Maharashtra;

(b) if so, the reaction of the Government thereto; and

(c) the time by which the clearance is likely to be given?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (CAPT. JAI NARAYAN PRASAD NISHAD) : (a) and (b). A proposal for construction of first phase of Worli-Bandra link project was received for environmental clearance from the Bombay Metropolitan Region Development Authority. After examination of this proposal it was decided that unless a comprehensive Environmental Impact Assessment study was carried out keeping in view the provisions of Coastal Regulation Zone Notification, 1991, it would not be possible to accord environmental clearance to the project. The project proponents were informed accordingly.

(c) A decision on environmental clearance is taken within 90 days of receipt of complete information from a project proponent.

[Translation]

#### Cases of Corruption

628. SHRI VIJAY GOEL : Will the Minister of HOME AFFAIRS be pleased to state

(a) the names of Ministers, Members of Parliament, Ex-Ministers and Ex-Members of Parliament against whom the cases of corruption are under process in different courts

(b) the number of cases being investigated by the CBI; and

(c) the steps being taken by the Central Government to check recurrence of corruption cases and also to see that public representatives do not get corrupted in future?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) to (c). The information is being collected and will be laid on the Table of the House.

[English]

#### Cyclone in Orissa

629. SHRI SYDIAH KOTA : Will the Minister of AGRICULTURE be pleased to state

(a) whether scores of fishermen and a large number of fishing boats lost in the recent storm in the Orissa waters.

(b) whether the Government of India is going to set up three relay stations of AIR at Sompeta, Kakinada and Nellore to cover the shadow regions beyond Orissa and Andhra Pradesh border in order to give weather bulletin to the fishermen; and

(c) the time by which these are likely to be set up?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING (SHRI CHATURANAN MISHRA) : (a) No, Sir.

(b) The coastal areas of Orissa and Andhra Pradesh including Sompeta, Kakinada and Nellore fall within the coverage zone of the High Power Transmitters at Cuttack, Vijayawada and Vishakhapatnam and FM Transmitters at Puri and Behrampur.

(c) Does not arise.

[Translation]

### Functioning of Sugar Mills

630. SHRI S.P. JAISWAL : Will the Minister of FOOD be pleased to state :

(a) whether instructions have been issued to all the sugar mills particularly in Uttar Pradesh to start functioning from the month of November, 1996.

(b) whether it has been ensured that the work of sugar mills is not interrupted as a result thereof during the crushing season.

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF FOOD AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV) : (a) Yes, Sir, the appointed day for the sugar year 1996-97 under the Sugar Undertakings (Take Over of Management) Act, 1978 has been notified on 3.10.1996.

(b) to (d). Yes Sir, the Government of all sugar producing states have been directed to ensure strict compliance.

### Arrears due to Sugarcane Growers

631. JUSTICE GUMAN MAL LODHA :  
SHRIMATI SUSHMA SWARAJ :

Will the Minister of FOOD be pleased to state :

(a) whether a large sum of the sugarcane growers is outstanding on account of last crushing season against the sugar mill owners.

(b) if so, the total amount of arrears outstanding by the end of September, 1996, State-wise.

(c) whether such amount of arrears often remain outstanding against the sugar mills by the end of every crushing year.

(d) if so, the amount outstanding against the sugar mills in September 1993, September, 1994 and September, 1995 separately, State-wise; and

(e) the value of total sugarcane sold to the sugar mills during the said years, separately?

THE MINISTER OF FOOD AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV) : (a) and (b). On the basis of the information furnished by sugar mills in the country, the arrears of sugarcane price relating to the season 1995-96, payable to cane growers as on 30th September, 1996 on an All India basis, were Rs. 707.30 crores representing 6.97% of the total amount payable. A Statement showing state-wise position of the above cane price arrears as on 30th September, 1996 is placed as statement -I attached.

(c) The amount of arrears at the end of crushing year depends upon various factors such as volume of cane purchased, price of sugarcane, financial position of the mills etc.

(d) and (e). A statement showing the total cane price due for Sugarcane purchased by the mills and arrears cane price as on 30th September of the season 1992-93, 1993-94 and 1994-95 is placed as Statement-attached.

### STATEMENT

*Details of Sugarcane Price relating to the season 1995-96, outstanding as on 30.9.96*

(Rs. in Lakhs)

S.No.	States	Sugarcane Price Arrears
1.	Punjab	5460.43
2.	Haryana	1793.95
3.	Rajasthan	200.62
4.	Uttar Pradesh	27814.10
5.	Madhya Pradesh	2414.68
6.	Gujarat	6006.79
7.	Maharashtra	2976.30
8.	Bihar	4252.88
9.	Assam	9.66
10.	Andhra Pradesh	3411.17
11.	Karnataka	7371.65
12.	Tamil Nadu	8717.67
13.	Kerala	112.53
14.	Orissa	51.77
15.	West Bengal	235.51
16.	Nagaland	0.00
17.	Pondicherry	0.00
18.	Goa	0.00
	All India	70730.01